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O.A. No. 585 of 2009

Order dated: 22.02.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondents on notice.

2. After getting instruction, Mr. Ojha submits that Respondent No.3 has already taken action processing the bill of Rs. 10,077.55 P for payment as they have done in a similar case of Sri M.Sudarsan in O.A. 326/08 and the actual payment is likely to take some more time. Accordingly, for the fitness of things, it would be proper if a direction is issued to Respondent No.3 to finalize the process and make the payment within a period of two months from the date of receipt of a copy of this order. Ordered accordingly.

3. Instruction contained in the letter No. DEC/CON/KGP/OA:585/09/1581 dated 17.02.2010 is taken on record.

4. Without going into the merit of the case, the O.A. is disposed of at the stage of admission itself.

5. M.A. 699/09 is accordingly disposed of.

6. Copy of this order, along with copy of the O.A. be sent to the Respondents for compliance.

MEMBER (A)

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